

ment) Rules, 1991 published in Notification No. S. O. 282(E) in Gazette of India dated the 24th April, 1991.

- (iv) The Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No S. O. 283(E) in Gazette of India dated the 24th April, 1991.
- (v) The Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 284(E) in Gazette of India dated the 24th April, 1991.
- (vi) The Export of Fennel, Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 285(E) in Gazette of India dated the 24th April, 1991.
- (vii) The Export (Quality Control and Inspection) (Second Amendment) Rules, 1991 published in Notification No. S. O. 538 Gazette of India dated the 23rd February, 1991.
- (viii) S. O. 672 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.
- (ix) S. O. 673 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.

[Placed in Library. See No. LT 252/91]

(2) A copy of the Notification No. S. O. 137(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1991 directing that sub-section d of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply from the 27th February, 1991 for export of commodities under section 6 of the act under sub-section (3) of section 16A of the said Act.

[Placed in Library. See No. LT 253/91]

12.52 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Consumer Protection (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1991."

CONSUMER PROTECTION (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL Sir, I lay on the Table the Consumer Protection (Amendment) Bill, 1991, as passed by Rajya Sabha.

12.52 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I also lay on the Table the following two Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the House on 12th July, 1991 :—

- (1) The appropriation (Railways) No. 3 Bill, 1991.
- (2) The Appropriation (Vote on Account) No. 2 Bill, 1991.

MR. CHAIRMAN : Before we take up submissions, I shall allow the Minister of Home Affairs to withdraw the Bills.

12.53 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to